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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 1878/2021

ASHOK KUMAR MISHRA .....Petitioner

Through: Mr.Siddharth Aggarwal, Sr. Advocate

with Mr.Abhir Datt, Mr.Arshiya Ghosi and Mr.Debayan

Gangopadhyay, Advocates

versus

DIRECTORATE OF ENFORCEMENT .....Respondent

Through: Mr.Anupam S. Sharrma, Special

Counsel for ED with Ms.Harpreet Kalsi, Mr.Prakarsh Airan, Mr.Ripudaman Sharma, Mr.Vashisht Rao and Mr.Syamantak Modgill,

Advocates

**CORAM:** 

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER 28.11.2024

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Mr. Anupam S. Sharrma, learned special counsel for respondent-ED, has concluded his arguments.

Mr. Siddharth Aggarwal, learned senior counsel appearing on behalf of the petitioner submits that he shall take only 15-20 minutes to conclude his arguments.

List on 09.12.2024 at 1 P.M. for further arguments in the category of "Part-heard".

DINESH KUMAR SHARMA, J

**NOVEMBER 28, 2024**/Dy/ht...